

INDUSTRIAL ALL RISK POLICY- ADD ON WORDINGS

ERRORS AND OMISSIONS AND MISDESCRIPTION CLAUSE

In the event of physical loss or damage to property of the Insured located in the country in which the locations herein insured are situated and such loss or damage is not payable under this Policy solely because of:

1. any error or unintentional omission in the description or location of Property Insured under this Policy, which error or omission existed at the inception date of this Policy; or
2. any error or unintentional omission in the description or location of Property Insured under this Policy, in any subsequent amendments to this Policy; or
3. failure through error or unintentional omission to include
 - a. any location owned or occupied by the Insured at the inception date of this Policy, or
 - b. any location newly acquired or occupied during the term of this Policy and not reported within sixty (60) days (see Automatic Coverage above); or
 - c. any error or unintentional omission which results in cancellation of Property Insured under this Policy,

such loss or damage shall be insured by this Policy only to the extent this Policy would have provided coverage had the error or unintentional omission not been made, up to the sub-limit specified in the Schedule.

If this Policy is endorsed to include Loss of Profits coverage, the sub-limit shall be the maximum amount collectible under this Policy for physical loss or damage insured against by this Policy for each and every loss.

It is a condition of this coverage that such error or unintentional omission shall be reported and corrected when discovered.